

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.No. 256/99

Date of Order : 22.2.99

BETWEEN :

B.Bangaraju

.. Applicant

AND

1. Union of India, rep. by
Secretary, Ministry of Defence,
New Delhi.

2. Flag Officer Commanding in Chief,
Eastern Naval Command,
H.Q. Visakhapatnam.

3. Base Vitualling Officer,
B.V.Yard, Visakhapatnam.

.. Respondents.

Counsel for the Applicant

.. Mr.P.B.Vijaya Kumar

Counsel for the Respondents

.. Mr.P.Phalguna Rao

CORAM :

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

O R D E R

X As per Hon'ble Shri R.Rangarajan, Member (Admn.) X

Mr.P.B.Vijaya Kumar, learned counsel for the
applicant and Mrs.Aruna for Mr.P.Phalguna Rao, learned
standing counsel for the respondents.

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2. The applicant in this OA submits that he was engaged and worked from June 1990 to February 1992 in Naval Dockyard under the Estate Officer for a period of 15 days per month as casual labour. It is stated that he worked under R-3 from during 1994 January for few months. Later on instructions of R-2 by his letter dated 31.1.97 R-3 engaged him. He submits that he is continuing even today. During 1997 and 1998 he worked for a period of 220 days and 238 days respectively. Thus he submits that he has been continued under R-3 as on today.

3. The grievance of the applicant is that the services of the similarly placed casual labour has been regularised and his case was not considered as he has not obtained any orders from the Tribunal.

4. The applicant has submitted a representation dated 24.12.98 (A-4) requesting the respondents to grant him temporary status at an early date. It is stated that the applicant has not received any reply to that representation and he will be satisfied if a direction is given to reply his representation.

5. This OA is filed praying for a direction to the respondents to extend the temporary status for the purpose of regularisation on par with the juniors and the similarly situated persons with all consequential benefits.

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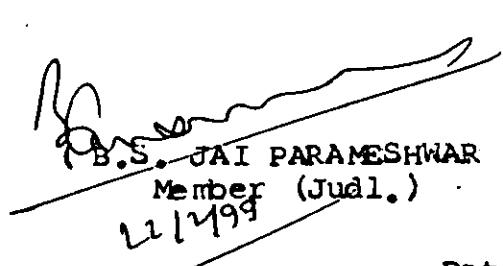
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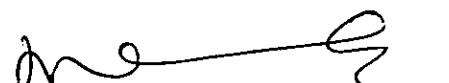
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6. The applicant also submits that some of his juniors have been given the temporary status. In view of the above the following direction is given :-

The applicant if so advised may submit another representation indicating the names of ^{his} the juniors who were given the temporary status and also other particulars if required. If such a representation is received the respondents should dispose of that representation along with his earlier representation dated 24.12.98 within a period of 3 months from the date of receipt of the subsequent representation.

7. With the above direction the OA is disposed of at the admission stage itself. No costs.


(B.S. JAI PARAMESHWAR)
Member (Judl.)
21/1/99


(R.RANGARAJAN)
Member (Admn.)

Dated : 22nd February, 1999
(Dictated in Open Court)

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